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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 43/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017**


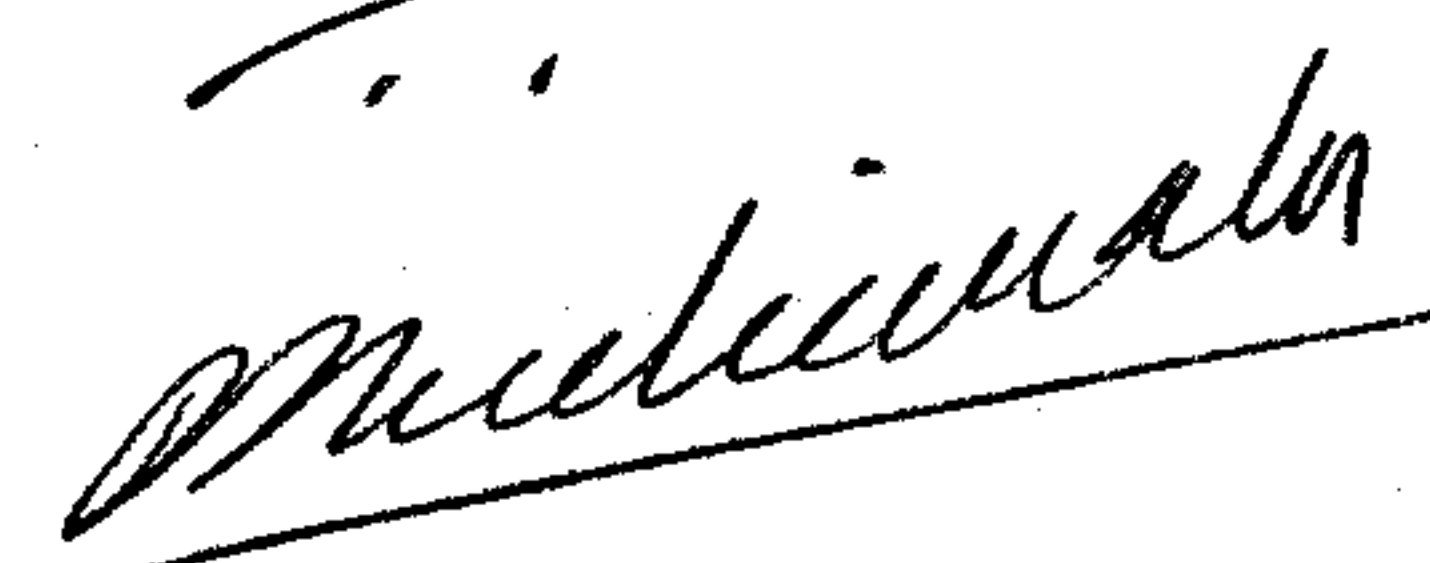
Name of the Company: Silcotex Silicones Pvt. Ltd.  
V/s.  
Jai Bhagwati Tex Prints Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. VAIBHAVI PARIKH ADVOCATE PETITIONER

2. PAVAN S. GODIAWALA ADVOCATE RESPONDENT

**ORDER**

Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/ Applicant.  
Learned Advocate Mr. Pavan Godiawala present for Respondent.

Consent terms filed.

Learned Counsel appearing for Applicant made an endorsement on the Application seeking permission to withdraw the present Application.

Applicant is permitted to withdraw in view of Rule 8 of Adjudication Rules since the application is not yet admitted.

Application is disposed of accordingly.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 18th day of July, 2017.